## <u>COURT-I</u>

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 296 OF 2017 & IA NO. 809 OF 2017

Dated: 25<sup>th</sup> October, 2017

| Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson<br>Hon'ble Mr. I.J. Kapoor, Technical Member      |                   |  |          |                               |
|---|-------------------|--|----------|-------------------------------|
| In the matter of:<br>Eastern India Powertech Limited<br>Vs.<br>Assam Electricity Regulatory Commission & Anr. |                   |  |          | Appellant(s)<br>Respondent(s) |
| Counsel for   | the Appellant(s)  | <ul> <li>Mr. Krishnan Venugopal, S</li> <li>Mr. Uday Rathore</li> <li>Mr. V. P. Singh</li> <li>Mr. Aditya Jalan</li> <li>Mr. Priyank Ladoia</li> <li>Ms. Neha Khandelwal</li> <li>Mr. Mohit Mudgal</li> <li>Mr. Sushil Jethmalani</li> </ul> | Sr. Adv. |                               |
| Counsel for   | the Respondent(s) | : Mr. Avijit Roy for R-2   |          |                               |

## <u>ORDER</u>

Admit. Issue notice on the appeal as well as on the I.A. No 809 of 2017 (AppIn. for interim relief) to the Respondents returnable on 07.12.2017. Mr. Avijit Roy takes notice on behalf of Respondent No.2 and seeks three weeks time to file reply to the application. Dasti, in addition, is permitted.

List the matter on <u>07.12.2017.</u> In the meantime, learned counsel for the respondents may file reply to the application on or before 16.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson